



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 6. CUTTACK, FRIDAY, FEBRUARY 9, 1940.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., GOVERNOR OF ORISSA, TO CUTTACK.

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
FEBRUARY, 1940—			
Saturday, 10th ...	9-00 A.M.	Leave Puri ...	... By car.
	11-00 A.M.	Arrive Cuttack.	

DAY AND DATE.	STANDARD -- TIME.	PLACE.	REMARKS.
FEBRUARY, 1940—			
Sunday, 11th to Monday, 19th	}	HALT.	
Tuesday, 20th		8-45 A.M. Leave Cuttack ...	... By car.
		10-45 A.M. Arrive Puri.	

(All arrivals and departures will be private.)

PARTY.

HIS EXCELLENCY THE GOVERNOR.

LADY HUBBACK.

J. Bowstead, Esq., M.C., I.C.S., Secretary to the Governor.

F. T. Parsons, Esq., I.P., Aide-de-Camp to the Governor.

Subadar-Major and Hony. Lt. Bhim Singh Thapa, Bahadur, O.B.I., Hony. Indian Aide-de-Camp to the Governor.

All letters and telegrams intended for His Excellency the Governor and party should be addressed to "Orissa Governor's Camp", without addition of the name of any post town.

By order,

J. BOWSTEAD,

Secretary to His Excellency
the Governor of Orissa.

HOME AND FINANCE DEPARTMENTS.

The 5th February 1940.

NOTIFICATIONS.

The 2nd February 1940.

No. 941-A.—Sri Nagari Mohan Patnaik, Deputy Magistrate and Deputy Collector at the headquarters station of the district of Balasore, is vested with the powers of a Magistrate of the first class.

The 5th February 1940.

No. 971-A.—Mr. H. W. Alderson, Deputy Magistrate and Deputy Collector, on being relieved of this officiating appointment as Agent to the Governor and Collector of Koraput, is granted leave on average pay for eight months out of India, Ceylon, Nepal, Burma or Aden under rules 154, 155, 156 and 157 of the Orissa Service Code.

The 7th February 1940.

No. 1006-A.—Mr. J. S. Wilcock, O.B.E., I.C.S., on return from leave, is appointed to act as Agent to the Governor and Collector of Koraput.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

No. 961-A.—The following notifications, issued by the Government of Bihar in the Political and Appointment Departments, are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 21st December 1939.

No. 3882-A.—Mr. G. E. Fawcus, C.I.E., O.B.E., V.D., Chairman, Joint Public Service Commission, Ranchi, is granted, with effect from the 11th May 1939, leave for five months and six days, viz., leave on leave salary equivalent to full pay for two months and seven days and extraordinary leave for the remainder, under rule 7 of the Bihar, Central Provinces and Berar and Orissa Public Service Commission (Conditions of Service) Regulations, and is permitted to resign, with effect from the afternoon of the 16th October 1939.

(Notification no 1042 G.S., dated the 12th April 1939, is cancelled.)

The 21st December 1939.

No. 3883-A.—The office of the Chairman of the Joint Public Service Commission,

Ranchi, having fallen vacant by the resignation of Mr. G. E. Fawcus, C.I.E., O.B.E., V.D., with effect from the afternoon of the 16th October 1939, Rao Bahadur G. H. Gokhale, a member of the said Commission, who was appointed temporarily in notification no. 1043-G.S., dated the 12th April 1939, to be the Chairman during the absence on leave of Mr. Fawcus, will continue to hold the said office until further orders.

The 21st December 1939.

No. 3884-A.—In exercise of the power conferred by sub-section (2) of section 265 of the Government of India Act, 1935, the *Governors of Bihar, the Central Provinces and Berar and Orissa in agreement* are pleased to direct that the following amendment shall be made in the Bihar, Central Provinces and Berar and Orissa Public Service Commission (Conditions of Service) Regulations, namely:—

Amendments.

In the first proviso to Regulation 5 of the said Regulations,—

(a) after the words "Provided that" the following clause shall be inserted, namely:—

"(i) the Governor by whom a Member is appointed may at the time of appointment direct that such Member shall hold office for any specified period less than four years"; and

(b) clauses (i) and (ii) shall be respectively renumbered (ii) and (iii).

The 21st December 1939.

No. 3885-A.—In exercise of the power conferred by sub-section (1) of section 265 of the Government of India Act, 1935, the Governor of Bihar is pleased to appoint Khwaja Sir Muhammad Nur, Kt., C.B.E., Khan Bahadur, to be the Chairman of the Joint Public Service Commission, Ranchi, and to direct that the term of his office as such Chairman shall extend up to the 31st day of March 1941.

By order of the Governor of Bihar,

Y. A. GODBOLE,

Chief Secretary to Government.

**EDUCATION, AND HEALTH AND
LOCAL SELF-GOVERNMENT
DEPARTMENTS.**

NOTIFICATIONS.

The 6th February 1940.

No. 484-E.—Sri Punyamaya Sen was appointed to act as Demonstrator in Botany

in the Ravenshaw College at Cuttack and in the junior branch of class II of the Orissa Educational Service, temporarily for a period of eighteen days, with effect from the 19th July 1939, vice Sri Parasuram Misra on leave.

The 6th February 1940.

No. 500-E.—Mr. F. A. A. Hart, O.B.E., I.F.S., Deputy Conservator of Forests, Orissa, is granted, with effect from the 4th March 1940, leave for three months and twenty days on average pay under Fundamental Rules 77 and 81.

The 6th February 1940.

No. 501-E.—Mr. M. L. Sen Gupta, I.F.S., is appointed to hold charge of the Angul Forest Division, with effect from the 4th March 1940, during the absence, on leave, of Mr. Hart.

By order of the Governor,

S. DAS,

Secretary to Government.

**REVENUE AND DEVELOPMENT
DEPARTMENTS.**

NOTIFICATIONS.

The 6th February 1940.

No. 339-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Maulavi Sirajuddin Ahmad, Assistant Registrar, Co-operative Societies—

- (a) in respect of all classes of societies, the powers of the Registrar, under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (7)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48), of the said Act;
- (b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act; and
- (c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 6th February 1940.

No. 341-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Lokenath Pati, Assistant Registrar, Co-operative Societies—

- (a) in respect of all classes of societies, the powers of the Registrar, under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48), of the said Act;
- (b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act; and
- (c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 6th February 1940.

No. 343-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to confer on Sri Bipin Behari Babu, Assistant Registrar, Co-operative Societies—

- (a) in respect of all classes of societies, the powers of the Registrar, under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48), of the said Act;
- (b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act; and
- (c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 6th February 1940.

No. 345-D.—In exercise of the powers conferred by clause (a) of sub-section (2) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa

Act VI of 1935), the Governor of Orissa is pleased to confer on Sri Damodar Kumar Mardaraj, Assistant Registrar, Co-operative Societies—

- (a) in respect of all classes of societies, the powers of the Registrar under clause (b) of sub-section (1) of section 8, sections 10, 14, 20, 34, 48 [excepting the powers under sub-sections (6) and (8)], 50 and 54 (so far as it relates to sums recoverable under sections 39 and 48), of the said Act;
- (b) in respect of primary societies (agricultural and non-agricultural) with unlimited liability, the powers of the Registrar under section 35, sub-section (1) of section 36 and section 39 of the said Act; and
- (c) in respect of agricultural societies with unlimited liability, the powers of the Registrar under sections 9, 11, 12 and 25 of the said Act.

The 6th February 1940.

No. 352-D.—Sri Sachidananda Pujhari, Deputy Magistrate and Deputy Collector, who, under notification no. 3791-E., dated the 8th August 1937, published on page 178 of Part I of the *Orissa Gazette*, dated the 13th August 1937, was appointed to be Assistant Registrar, Co-operative Societies, Puri Circle, will continue to work as such of the newly constituted Puri Circle with headquarters at Puri. This circle will comprise the Puri Sadr subdivision.

He will exercise all the powers conferred on him by notification no. 2, dated the 1st April 1936, of the Education, Health and Local Self-Government Departments, published on page 4, Part I of the *Orissa Gazette* of the same date, and also by notification no. 4997-E., dated the 6th October 1937.

The 6th February 1940.

No. 364-D.—Sri Natabar Sahu, Deputy Magistrate and Deputy Collector, who, under notification no. 3259-E., dated the 2nd July 1937, published on page 157 of Part I of the *Orissa Gazette*, dated 9th July 1937, was appointed to be Assistant Registrar, Co-operative Societies, Sambalpur Circle, will continue to work as such of the newly constituted Sambalpur Circle with headquarters at Sambalpur. This circle will comprise the district of Sambalpur only.

He will exercise all the powers conferred on him by the said notification and also by notification no. 4997-E., dated the 6th October 1937.

The 6th February 1940.

No. 377-D/Co-op-25/40.—Sri Sachidananda Pujari, Assistant Registrar, Co-operative Societies, Puri Circle, is allowed leave on average pay for fifteen days, with effect from the 7th February 1940, under rules 150, 155, 156 and 157 of the Orissa Service Code.

The 6th February 1940.

No. 348-D.—Sri Haribandhu Mahanti, Sub-Deputy Collector and Sub-Deputy Magistrate, who was appointed to be Assistant Registrar, Co-operative Societies, Cuttack Circle, in notification no. 3794-E, dated the 8th August 1937, published on page 179, Part I of the *Orissa Gazette*, dated the 13th August 1937, will continue to work as such of the newly constituted Cuttack Circle with headquarters at Cuttack. This circle will comprise Cuttack Sadr subdivision minus Banki and Kujang areas, and Jajpur subdivision.

He will exercise all the powers conferred on him by notification no. 3, dated the 1st April 1936, of the Education, Health and Local Self-Government, published at page 4 of Part I of the *Orissa Gazette* of the same date, and also by notification no. 4997-E, dated the 6th October 1937.

The 6th February 1940.

No. 356-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (Bihar and Orissa Act VI of 1935), the Governor of Orissa is pleased to appoint Sri Damodar Kumar Mardaraj, Sub-Deputy Magistrate and Sub-Deputy Collector, who, under notification no. 3277-D., dated the 20th September 1939, was appointed Agent of the Registrar, Co-operative Societies, Orissa, in the management of the Cuttack Central Co-operative Bank as Assistant Registrar, Co-operative Societies, Banki Circle with headquarters at Banki, with effect from the date he takes over charge. This circle will comprise the Banki area of the Cuttack Sadr subdivision and the Khurda subdivision of the district of Puri.

The 6th February 1940.

No. 360-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (B. & O. Act VI of 1935), the Governor of Orissa is pleased to appoint Sri Lokenath Pati, Sub-Deputy Magistrate and Sub-Deputy Collector, who, under notification no. 2536-D., dated the 19th July 1939, was appointed Assistant Registrar, Co-operative Societies under training as Assistant Registrar, Co-operative Societies, Kendrapara Circle with headquarters at Kendrapara, with effect from the date he takes over charge. This circle will

comprise the Kendrapara subdivision and Kujang area of the Sadr subdivision of the district of Cuttack.

The 6th February 1940.

No. 368-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (B. & O. Act VI of 1935), the Governor of Orissa is pleased to appoint Sri Bipin Behari Babu, Sub-Deputy Magistrate and Sub-Deputy Collector, who, under notification no. 3277-D., dated the 20th September 1939, was appointed Agent of the Registrar, Co-operative Societies, Orissa, in the management of the Angul Central Co-operative Union as Assistant Registrar, Co-operative Societies, Angul Circle with headquarters at Angul, with effect from the date he takes over charge. This circle will comprise the Angul subdivision of the district of Cuttack.

The 6th February 1940.

No. 372-D.—In exercise of the powers conferred by sub-section (1) of section 6 of the Bihar and Orissa Co-operative Societies Act, 1935 (B. & O. Act VI of 1935), the Governor of Orissa is pleased to appoint Maulavi Sirajuddin Ahmad, Sub-Deputy Magistrate and Sub-Deputy Collector, now working as Agent in charge of Balasore Central Co-operative Bank as Assistant Registrar of Co-operative Societies, Balasore Circle with headquarters at Balasore, with effect from the date he takes over charge. This circle will comprise the district of Balasore.

By order of the Governor,
M. K. VELLODI,
Secretary to Government.

**PUBLISHED UNDER THE AUTHORITY
OF THE HIGH COURT OF JUDICATURE
AT PATNA.**

NOTIFICATIONS.

The 3rd February 1940.

No. 5-A.—Sri Abhimanyu Misra, who has been appointed to be a Munsif on probation, is posted to Cuttack in the judgeship of Cuttack-Sambalpur for training.

The 3rd February 1940.

No. 6-A.—Sri Balakrishna Patro, who has been appointed to be a Munsif on probation, is posted to Cuttack in the judgeship of Cuttack-Sambalpur for training.

The 3rd February 1940.

No. 7-A.—Sri Prafulla Chandra De, who has been appointed to be a Munsif on probation, is posted to Berhampur in the judgeship of Ganjam-Puri for training.

By order of the High Court,
S. K. DAS,
Registrar.

JAIL DEPARTMENT.

NOTIFICATION.

The 30th January 1940.

No. 723-Jls.—Dr. Rajakishore Nanda, M.B., B.S., made over charge of the Sambalpur Jail to Dr. Dhirendra Mohan Ghose, in the forenoon of the 17th January 1940.

G. VERGHESE, LT.-COL., I.M.S.,
*Director of Health and Inspector-General
of Prisons, Orissa.*